

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 11TH MARCH, 2013 AT 2.00 P.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

1. A MINISTER to lay on the Table the Mines and Geology Department Notification No. S.O. 11/C.A.67/1957/S.15/2013, dated the 23rd January, 2013 regarding amendment in Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, as required under section 28 (3) of the Mines and Minerals (Development and Regulation) Act, 1957.
2. A MINISTER to lay on the Table the Mines and Geology Department Notification No. S.O. 68/C.A.67/1957/S.15 and 23C/2012, dated the 23rd October, 2012 regarding amendment in Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, as required under section 28 (3) of the Mines and Minerals (Development and Regulation) Act, 1957.
3. A MINISTER to lay on the Table the Town and Country Planning Department Notification No. 3984, dated the 7th March, 2012 regarding amendment in Haryana Development and Regulation of Urban Areas Rules, 1976, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
4. A MINISTER to lay on the Table the Town and Country Planning Department Notification No. P.F.-16 Vol. V/23482, dated the 21st November, 2012 regarding amendment in Haryana Development and Regulation of Urban Areas Rules, 1976, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
5. A MINISTER to lay on the Table the Town and Country Planning Department Notification No. P.F.-36/29108, dated the 22nd January, 2013 regarding amendment in Haryana Development and Regulation of Urban Areas Rules, 1976, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
6. A MINISTER to lay on the Table the Town and Country Planning Department Notification No. PF-51/14514, dated the 30th September, 2011 regarding amendment in Haryana Development and Regulation of Urban Areas Rules, 1976, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.

7. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2008-2009, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
8. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.
9. A MINISTER to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2010-2011, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
10. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
11. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
12. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
13. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
14. FINANCE MINISTER to lay on the Table the Finance Accounts (Volume-I & II) for the year 2011-2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
15. FINANCE MINISTER to lay on the Table the Appropriation Accounts for the year 2011-2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION to present the Forty First Report of the Committee on Subordinate Legislation for the year 2012-2013.
2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Sixty Eighth Report of the Committee on Public Accounts for the year 2012-2013 on the Reports of the Comptroller and Auditor General of India for the years ended (i) 31st March, 2007 (Civil), (ii) 31st March, 2007 (Revenue Receipts) and (iii) 31st March, 2008 (Revenue Receipts).

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| 3. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS | to present the Sixty Ninth Report of the Committee on Public Accounts for the year 2012-2013 on the Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2008-09, 2009-10 and 2010-11. |
| 4. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS | to present the Fifty Ninth Report of the Committee on Public Undertakings for the year 2012-2013 on the Reports of the Comptroller and Auditor General of India for the years 2008-2009 and 2009-2010 (Commercial). |
| 5. THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES | to present the Thirty Sixth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2012-2013. |
| 6. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES | to present the Forty Second Report of the Committee on Government Assurances for the year 2012-2013. |
| 7. THE CHAIRPERSON OF THE COMMITTEE ON ESTIMATES | to present the Forty First Report of the Committee on Estimates for the year 2012-2013 on the Budget Estimates for 2011-2012 Irrigation Department. |
| 8. THE CHAIRPERSON OF THE COMMITTEE ON PETITIONS | to present the Third Report of the Committee on Petitions for the year 2012-2013. |

VI. PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT

THE CHAIRPERSON

to present the Preliminary Report of Committee of the House to examine the Irregularities Committed by Trusts/Societies of family members of Shri Om Prakash Chautala, MLA.

ALSO

to move that the time for the presentation of the final Report to the House be extended upto the last sitting of the next Session.

VII. LEGISLATIVE BUSINESS.

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| 1. | The Haryana Appropriation (No. 2) Bill, 2013. | A MINISTER | to introduce the Haryana Appropriation (No. 2) Bill;

to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 2. | The Haryana Non-Biodegradable Garbage (Control) Amendment Bill, 2013. | A MINISTER | to introduce the Haryana Non-Biodegradable Garbage (Control) Amendment Bill;

to move that the Haryana Non-Biodegradable Garbage (Control) Amendment Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 3. | The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2013. | A MINISTER | to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill;

to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 4. | The Haryana Police (Amendment) Bill, 2013. | A MINISTER | to introduce the Haryana Police (Amendment) Bill;

to move that the Haryana Police (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 5. | The Haryana Co-operative Societies (Amendment) Bill, 2013. | A MINISTER | to introduce the Haryana Co-operative Societies (Amendment) Bill;

to move that the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 6. | The Haryana Private Universities (Amendment) Bill, 2013 | A MINISTER | to introduce the Haryana Private Universities (Amendment) Bill;

to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |

**CHANDIGARH:
THE 6TH MARCH, 2013.**

**SUMIT KUMAR,
SECRETARY.**